

Central Administrative Tribunal  
Principal Bench, New Delhi.

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CP-43/94 in  
OA-707/88  
MA-1407/94

New Delhi this the 10th Day of January, 1995.

Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman(J)  
Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Sh. R.D. Mangla,  
S/o Sh. Lachhu Ram Gupta,  
R/o 427/3, Roshanpura,  
Near Akhla Silluwalan,  
P.O. Gurgaon(Haryana). Petitioner

(through Sh. S.C. Saxena - None present)

versus

1. Sh. Masih-Uz-Zaman,  
Secretary,  
Ministry of Railways (Rly. Board),  
Rail Bhavan,  
New Delhi.
2. Sh. A. Bhattacharya,  
F.A. & CAO, Northern Railway,  
Baroda House, New Delhi. Respondents

(through Sh. R.L. Dhawan, advocate)

ORDER(ORAL)  
delivered by hon'ble Mr. Justice S.K. Dhaon, V.C. (J)

This petition has been called out in the revised list. No one is present on behalf of the petitioner.

The complaint is that the directions given on 27.5.1993 while disposing of the O.A. finally are not being carried out.

The directions, in substance, were that the respondents should consider refixation of the pension of the petitioner in accordance with the Ministry of Railways order dated 27.6.1985 ignoring the option exercised by him.

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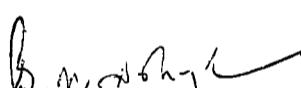
A counter-affidavit has been filed. An additional counter-affidavit too has been filed.

A combined reading of the two documents indicate that a P.P.O. has been issued by the respondents to the petitioner. The learned counsel for the respondents states at the Bar that the petitioner is being paid his pension regularly in accordance with the revised P.P.O. Both these actions meet the directions of the Tribunal.

The Contempt Petition is disposed of finally.

Notices issued to the respondents are discharged.

No costs.

  
(B.N. Dhondiyal)

Member(A)

  
(S.K. Dhaon)

Vice-Chairman(J)

/vv/